

(Y) Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

ORIGINAL APPLICATION NO.1202 OF 2006.

ALLAHABAD THIS THE 31ST DAY OF OCOTOBER 2006.

HON'BLE MR. JUSTICE KHEM KARAN, V.C.
HON'BLE MR. M. JAYARAMAN, A.M

Prabhunath son of Baldeo Yadav, aged about years, resident of
General Store (Jagata Purwa) Harjendra Nagar, Kanpur.

.....Applicant.

(By Advocate: Sri R.P. Singh)

VERSUS.

1. Union of India through the Secretary, Ministry of Defence, Govt. of India, New Delhi.
2. The Air Officer Commanding-in-Chief, Head Quarter Maintenance, Indian Air Force, Vayu Nagar, Nagpur.
3. The Commanding Officer, 402, Air Force Station, Chakeri, Kanpur.

.....Respondents

(By Advocate: Sri Saumitra Singh, Senior Standing Counsel for Union of India)

O R D E R

By JUSTICE KHEM KARAN, V.C.

Heard Sri R.P. Singh, learned counsel for the applicant and Sri S. Singh, Senior Standing Counsel for Union of India appearing for the respondents and he has instruction to appear in this case.

2. The applicant is praying for commanding the respondents to consider absorption of the applicant and to regularise him on any group 'D' posts and also to draw the seniority list of those persons who have worked as Anti Malaria Lascar.

3. His case, in brief is that he was initially engaged on 05.05.1992 as Casual/Daily Rated Anti Malaria Lascar (Annexure A-1) on seasonal basis for a period from May 1991 to 31st of October 1991. He has further said that since then he was engaged as Seasonal Anti Malaria Lascar in the year 1992, 1994, 2000, 2001, 2002, 2003, 2004, 2005 and 2006. It is alleged that the Department formulated a scale in the year 1997 (Copy of which is

✓ M.

(3)

at Annexure 12) providing inter-alia that such casual workers who have completed ^{certain} number of days as mentioned therein, will be regularised. Sri R.P Singh says that under the same scheme several juniors to the applicant have since then regularised but the applicant has not been regularised so far, inspite of the fact that he has been given representation (copy of which is at Annexure 11).

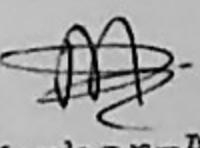
4. This much is clear from the averment made in the O.A. that the claim of the applicant for regularisation in accordance with the said scheme of 1997 has not been ~~rejected~~ ^{considered} so far. The proper course seems to be to direct the respondents No.2 and 3 to consider the representation (copy of which is at Annexure 11) of the applicant for his regularisation in accordance with the said scheme of 1997 and to pass suitable orders within a period to be fixed by this Tribunal.

5. So the O.A. is finally disposed of with a direction to the respondents No.2 and 3 to consider the representation (Annexure 11) of the applicant in accordance with the Scheme of 1997) for regularisation and pass suitable orders in accordance with Rules within a period of three months from the date, a certified copy of this order together with copy of said representation is placed before them.

6. Copy of the order and copy of the O.A. may be given to Sri Saumitra Singh, Senior Standing Counsel for Union of India.

No costs.

✓
31.10.06


Member-A

Vice-Chairman.

Manish/-